

ITEM NO.12

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3222/2023

(Arising out of impugned final judgment and order dated 06-02-2023  
in CRM(DB) No. 4274/2022 passed by the High Court At Calcutta)

SK. ZAHIR ABBAS KHAN

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL &amp; ANR.

Respondent(s)

Date : 04-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Pijush K. Roy, Adv.  
Ms. Kakali Roy, Adv.  
Mr. Pritthish Roy, Adv.  
Mr. Rajan K. Chourasia, AOR  
Ms. Ankita Sharma, Adv.

For Respondent(s) Mr. Ashok Kumar Panda, Sr. Adv.  
Mr. Chanchal Kumar Ganguli, AOR  
Ms. Tuli Ghosh, Adv.  
Mr. Aniket Gupta, Adv.  
  
Mr. Abhijit Sengupta, AOR  
Ms. Rajeshri Nivuratirao Reddy, Adv.  
Mr. Anand, Adv.  
Mr. Rohit Jaiswal, Adv.  
Mr. Sanjay Kumar, Adv.  
Ms. Shivani Jain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner wants to file certain  
additional documents, such leave is granted.

List the matter after eight weeks.

During this period, the petitioner must visit the Investigating Officer every Saturday at 11:00 AM and also such other time, the Investigating Officer may require him to present for the purpose of investigation.

The interim protection granted by this Court shall continue until the next date of hearing.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR